

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

REVIEW APPLICATION NUMBER 82 OF 2003

IN
O.A. NO. 345 OF 2003

ALLAHABAD, THIS THE 14th DAY OF NOVEMBER, 2003

HON'BLE MAJ GEN K.K. SRIVASTAVA, A.M.
HON'BLE MRS. MEERA CHHIBBER, J.M.

MAHESH PRASAD

.....Applicant

V E R S U S

UNION OF INDIA & ORS.

.....Respondents

O R D E R

BY Hon'ble Mrs. Meera Chhibber, J.M.

This Review Application has been filed by the applicant against the Judgment dated 22.07.2003 passed in O.A. No.345/03. On perusal of the review application, it is seen that applicant has merely tried to reargue the case which is not the scope of the review application. All the points, which were raised by the applicant's counsel at the time of arguments, have been dealt with in the Judgment and a detailed order has been passed by us wherein we have expressed our views on the subject. The law is well settled that we cannot sit in appeal over our own orders. If the applicant feels that the order passed by us are wrong then the remedy open to him is to challenge the same in the Hon'ble High Court. It is also settled by now that

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applicant cannot take new grounds in the review application, which were not argued at the time of final disposal of the main case. We have already stated above that point which were raised by the applicant's counsel at the time of arguments have already been discussed in the Judgment. Therefore, we find no good ground to entertain this review application. The review application is accordingly dismissed with no order as to costs.



Member - J



Member - A

shukla/-